

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

In the matter of:

EA No. 10 of 2024

In

OA No. 391 of 2022

Brigadier Paramjit Singh & others

..... Applicants

Versus

State of Haryana and others

..... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 2 i.e MUNICIPAL CORPORATION,
GURUGRAM

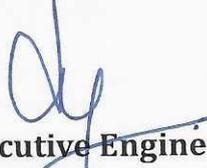
1. That the subject Execution Application is pending before the Hon'ble Tribunal and is fixed on 03.05.2024.
2. That present Execution Application has been filed to restore the Water Body at Khasra no. 26/26/2 alongwith surrounding green belt at Village Silokhra, sector-41, Gurugram.
3. That land falling under Khasra no. 26/26/2 (24K-15M) of Village Silokhra, has been acquired by respondent no. 3 i.e Haryana Sehri Vikas Pradhikran (HSVP) vide award no. 18 dated 30.08.2011.
4. That the work for rejuvenation of pond in Village Silokhra is under progress at site by Gurugram Metropolitan Development Authority i.e GMDA.



5. That it is most respectfully submitted that land to be restored as Water Body exclusively falls under ownership of the respondent no. 3 and answering respondent is not concerned with the rejuvenation of pond on land in question.

In view of the submissions made herein above, it is humbly prayed that present reply may kindly be taken on record and Execution application may kindly be dismissed qua the answering respondent.

Place: Gurugram
Date: 29.04.2024


Executive Engineer-Hort.
Municipal Corporation,
Gurugram.